

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3257
ANSWERED ON:14.08.2003
PENDING RAILWAY CASES
HARIBHAI PARTHIBHAI CHAUDHARY

Will the Minister of RAILWAYS be pleased to state:

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- (a) whether Disciplinary Appeal Rules (D&AR) cases are Sub-judicial cases;
- (b) if so, the number of DAR & Court cases of different Railways which are pending in Security Directorate from the last one year;
- (c) the number of cases for which reply has not been furnished to various Hon'ble courts by the administration alongwith the reasons therefor;
- (d) whether there is a great resentment in the force due to this non-responsive attitude adopted by the security administration; and
- (e) if so, the action to be taken against the personnel who are delaying these court matters due to vested interest?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) The DAR cases are quasi-judicial in nature.
- (b) 20 DAR cases are pending. As regards court cases, these are regularly pursued by the respective zonal Railways themselves and guidelines/advice from Board's office is provided wherever necessary.
- (c) & (d): Administration forthwith proceeds to decide the DAR cases and files rejoinders in Courts after getting the required information and completing the formalities. Replies have been filed in the court cases and they are being pursued for their early disposal. No case of resentment in the Force on this account has come to notice.
- (e) No staff is found responsible, as the reply in all cases has been filed in the Court of law in time.